

ITEM NO.26 Court 3 (Video Conferencing) SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6236-6237/2021

(Arising out of impugned final judgment and order dated 18-12-2020 in CRLP No. 584/2018 18-12-2020 in CRLP No. 9373/2016 passed by the High Court Of Karnataka At Bengaluru)

THE DIRECTORATE OF ENFORCEMENT ETC. Petitioner(s)

VERSUS

K S NANDHINI ETC. ETC. Respondent(s)

(FOR ADMISSION)

Date : 08-10-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. S.V.Raju, Ld ASG
Mr. M.K.Maroria AOR
Ms. Sairica Raju, Adv
Mr. Himanshu Shekhar, Adv
Mr. Zoheb Hussain, Adv
Mr. Kanu Agarwal, Adv

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Mr. S.V. Raju, learned Additional Solicitor General amongst others submits that the High Court has committed manifest error in observing in paragraph 11 of the impugned judgment, that action under the Prevention of Money Laundering Act, 2002 (in short "2002 Act") cannot

proceed in respect of ancestral property of the writ-petitioners. That observation is contrary to the very definition of "*proceeds of crime*" in Section 2(1)(u) of the 2002 Act.

Issue notice, returnable within four weeks.

Dasti, in addition, is permitted.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)